

(d) if so, whether the rate of compensation is very meagre and will not be adequate for rehabilitating the displaced farmers; and

(e) if so, action proposed to pay adequate compensation in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTAMANI PANIGRAHI): (a) to (e). No decision has been taken to acquire land in Fatehgarh Cantonment. However, Military authorities have carried out preliminary identification of about 1100 acres of land belonging to 7 villages. If any land is acquired compensation will be paid to the affected persons as per the provisions of the Land Acquisition Act, 1894.

Theft Cases in New Delhi

8447. SHRI KATURI NARAYANASWAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of complaints regarding thefts received by the North Avenue Police Station, New Delhi during 1988 and 1989;

(b) the number of cases solved and the number of persons arrested in respect of these cases;

(c) whether theft cases are increasing under North Avenue Police Station area particularly in Member of Parliament and offices flats/bungalows in North Avenue, South Avenue, Mahadev Road, Dr. Bishambar Das Road, Rakab Ganj Road; etc; and

(d) if so, the action taken by Government to check cases of thefts and crimes in the said areas?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MIN-

ISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) 22 such complaints were received during 1988. 17 complaints were received during the current year (till 30.4.89).

(b) During 1988, 1 theft case was worked out and 1 person was arrested, while in 1989 (upto 30.4.89), 8 cases of theft were worked out and 23 persons were arrested.

(c) It has been observed that there is some decrease in the theft cases in some areas, while there is a slight increase in some others.

(d) In order to check crime, a team of officers in plain-clothes and in uniform was recently deployed round the clock in the affected areas. The team laid traps, organised Nakabandies etc. The area is being regularly covered by patrolling parties.

Disparity between State and Central Government Freedom Fighters Pension Rules

8448. SHRI HUSSAIN DALWAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any disparity in the rules under which pensions for freedom fighters are sanctioned by Union Government and those under State Governments;

(b) if so, the details of disparity in these rules;

(c) the reasons therefor;

(d) whether the freedom fighters who are denied Central Government pensions are put to great loss and harassment while following up the work of sanction of State Pension; and

(e) the steps taken to introduce a uni-